

# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 846/Confdl./2017  
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 19/05/2017

Copy of office memorandum no. F.No. A-12026/11/2015-Ad.I dated 05.05.2017 issue by the Under Secretary to the Government of India, Ministry of Finance, Department of Revenue, New Delhi is enclosed herewith with a request that the concerned candidates who fulfil the eligible qualification for the post of Vice-Chairman in the Authority for Advance Rulings (Income Tax), may submit their application in the prescribed proforma so as to reach this Registry on or before 27.05.2017, failing which it shall be presumed that none of them are willing for the same.

  
(GAUTAM CHOURADIA)  
I/C. REGISTRAR GENERAL

Encl: As above

9e 2 2016

F.No.A-12026/11/2015-Ad.I  
Government of India  
Ministry of Finance  
Department of Revenue

\*\*\*

New Delhi, dated the 5<sup>th</sup> May, 2017.

OFFICE MEMORANDUM

Subject: Advertisement for filling up of two posts of Vice-Chairman in the Authority for Advance Rulings(Income Tax)— Reg.

\*\*\*

*AR/lot*  
*Py*  
*16/5/17*

The Authority for Advance Rulings has been constituted in order to provide the facility of ascertaining the Income-tax liability of a tax-payer, to plan their Income-tax affairs well in advance and to avoid long drawn and expensive litigation under the Income-tax Act, 1961. Applications were invited for the two posts of Vice-Chairman in the newly created additional Benches of Authority for Advance Rulings(IT) in Mumbai and NCR of Delhi vide this Department's O.M. of even number dated 2<sup>nd</sup> June, 2016 but could not be filled up. Therefore, the vacancies are circulated again.

2. **Eligibility:-**

As per Section 245-O of the Income Tax Act, the Authority shall consist of a Vice-Chairman, who has been Judge of a High Court.

3. **Pay and allowances:-**

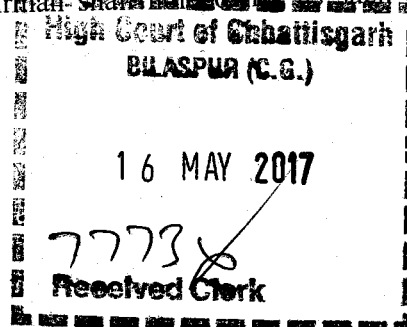
The Vice Chairman shall be entitled to a monthly salary at the Apex scale:

Provided that such salary, which together with the pension and pension equivalent of any other form of retirement benefit, shall not exceed the last pay drawn by him before retirement as a Judge of High Court.

The Vice-Chairman shall be entitled to allowances at the same rate as is admissible to him as a Judge of a High Court.


4. **Tenure of Office:-**

The Vice Chairman shall hold office as such for a term of three years from the date on which he enters upon his office but shall be eligible for re-appointment for another term of three years. Provided that no Vice Chairman shall hold office as such after he has attained the age of sixty five years.



5. **The last date for receipt of applications in the Department is 05.06.2017.**

6. Applicants should submit their Resume alongwith self-attested photograph in the format enclosed, through the respective Registrar General of High Court. They are also requested to attach copies of two citations/judgements (which they deem as their best) related to Income Tax Act. In case no judgement related to Income Tax Act has been passed, then copies to two other judgements (which they consider as best) may be attached. Complete applications may be forwarded to Under Secretary(Ad.I), Government of India, Ministry of Finance, Department of Revenue, Room No.77-A, North Block, New Delhi - 110001 on or before the last date for receipt of applications.

  
(Rajinder Kumar)

Under Secretary to the Govt. of India  
Telefax No:23093277

Copy to:-

- (i) Registrar General, All High Courts, with the request to give wide publicity to the circular and to send completed applications on or before the last date of receiving the applications.
- (ii) Joint Secretary(Admn), Department of Justice, with the request to give wide publicity to the circular and send completed applications on or before the last date of receiving the applications.
- (iii) Section Officer (Computer Cell), Department of Revenue, with the request that this vacancy circular may be posted on the official web site of the Department of Revenue.

  
(Rajinder Kumar)

Under Secretary to the Govt. of India  
Telefax No:23093277

**RESUME FOR THE POST OF VICE CHAIRMAN, AUTHORITY FOR  
ADVANCE RULINGS(INCOME TAX)**

**(F.No.A. 12026/11/2015-Ad.I)**

SELF ATTESTED  
PHOTO

- 1.Name :
2. Date of birth :
3. Date of Superannuation :
4. Address :
5. E-mail :
6. Mobile number :
7. Educational qualifications :
8. Date of appointment as Judge of the High Court :
9. Date of retirement as Judge of the High Court :
10. Name of High Court/organization served :
11. Present post held and date of appointment :
12. History of employment :

S.No.	Post held	From	To	Pay Scale

13. Posting preference :

14. Whether copies of two best Judgements/Citations related to  
Income Tax Act or any other related matter  
deemed to be the best are enclosed :

15. Any other information :

(SIGNATURE)

---

DECLARATION

I hereby convey my consent to join the post of Vice-Chairman,  
Authority for Advance Rulings, NCR/Mumbai Bench in the event of my  
selection to the post.

Place:

(SIGNATURE)

Dt: